CP NO. 35 (ND) 2016 RT No.15/2016

Smt. Harjeet Kaur

... Petitioner

Versus.

M/s Shree Maya Pulp & Papers Pvt. Ltd.&Anr.

...Respondents

Present:

Mr. Jaikush Hoon, Advocate for petitioner.

Mr. Mayur Kanwar, Advocate for respondents.

Mr. Mayur Kanwar, Advocate filed copy of email from Mr. Gaurav G S Chauhan, Advocate from the office of A R Takkar, Advocate who was representing the respondents, having no objection if Mr. Mayur Kanwar, Advocate persues the instant petition. Application has been filed by the respondents for dismissal of the petition and copy of the same has been supplied to the counsel for petitioner. The same be registered as Misc. Application i.e. CA No. by the office. Reply be filed by the petitioner by the next date.

Reply to the main petition has not been filed despite the last opportunity granted. It is submitted by the respondents that reply to the application on maintainability is yet to be filed. The point raised in the application can also be taken as a preliminary objection or the main reply but despite so many adjournments reply is not being filed. In the interest of justice adjournment is granted for filing reply to main application by 21.10.2016 with advance copy to the other side subject to deposit of Rs.10,000/- as costs with the Union Territory Legal Services Authority, Chandigarh by the next date.

Dufue D

Matter be posted for 21.10.2016.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Krishan)
Member(Technical)

October 07, 2016

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